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Title: Motion regarding 16<sup>th</sup> and 17<sup>th</sup> Reports of Committee on Private Members' Bills and Resolutions (Motion adopted).

MADAM CHAIRMAN: Now, we would take up Private Members' Business.

SHRI UDAY SINGH (PURNEA): I beg to move:

"That this House do agree with the Sixteenth and Seventeenth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 24 March, 2011 and 4 August, 2011, respectively."

MADAM CHAIRMAN: Motion moved:

"That this House do agree with the Sixteenth and Seventeenth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 24 March, 2011 and 4 August, 2011, respectively."

MADAM CHAIRMAN: Shri P.L. Punia to move his amendment.

SHRI P.L. PUNIA (BARABANKI): I beg to move:

That in the motion,--

add at the end -

"subject to the modification that the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2010 (Amendment of section 3, etc.), contained in sub-para 3 of para 4 and sub-para 3 of para 5 of the Seventeenth Report, be referred back to the Committee for reconsideration of their recommendation with regard to the said Bill."

सभापित महोदया, इससे पहले कि आप इसके लिए सदन का विश्वास तें, मैं सदन को बताना चाहूंगा कि अनुसूचित जाति और जनजाति के लोगों पर अत्याचार की घटनाएं निरंतर बढ़ती जा रही हैं। यह आंकड़े कई सालों से बढ़ रहे हैं। हमारे यहां शिक्षा और अवेयरनेस बढ़ी हैं। अनुसूचित जाति एवं जनजाति के लोगों में अवेयरनेस और शिक्षा बढ़ी हैं। उसके बावजूद इन घटनाओं में वृद्धि हो रही हैं। मैं आपको उदाहरण देना चाहूंगा कि थानों में रिपोर्ट नहीं तिस्त्री जा रही हैं। इसका स्पष्ट पूमाण हैं। 156 सीआरपीशी के तहत यदि थाने में रिपोर्ट नहीं तिस्त्री जाती हैं तो सीथे कोर्ट के हस्तक्षेप से रिपोर्ट निस्त्री जा सकती हैं। उत्तर पूदेश में डेढ़ हज़ार ऐसी रिपोर्ट हैं और अन्य पूदेशों में भी हैं। मैं केवल उत्तर पूदेश के बारे में ही नहीं कहीं कर रहा हूं जहां रिपोर्ट नहीं तिस्त्री जाती हैं। यदि रिपोर्ट बढ़ी मुश्किल से तिस्त्री भी जाती हैं तो उस पर करियाई नहीं होती हैं। इसलिए हमने इसमें पूरताव स्था है कि ज्यादा ढंड का पूत्रथान किया जाए। स्पेशल कोर्ट को मठन किया जाए। वास्तव में स्पेशल कोर्ट्स होनी चाहिए, जबिक ऐसा होता नहीं हैं। पूत्रथान होते हुए भी डेज़ीगनेट कर दिया जाता है कि फर्स एडीशनल कोर्ट स्पेशल कोर्ट होगी for the purposes of Schedule Castes and Schedule Tribes Prevention of Atrocities Act, 1989. वह नाम की स्पेशल हों। इसमें पूत्रयान किया गया है कि चरतव में इसके खुआछूत हो हाम केवा हो। केवा साथ किया जाएगा। केन्द्र सरकार के द्वारा अनेक उपाय किया गया है। कई पूमाण भी दिए गए। भारतीय संविधान के आर्टिकल 17 में छुआछूत को समूल नाट करने का संकल्प की तोहराया गया, लेकिन उसके वाद भी घटनाएं बढ़ती जा रही हैं, अपराधों की संख्या बढ़ती जा रही हैं। उस पर करियाई नहीं हो रही हैं। इसलिए आवश्यक है कि इस पर कोरे का ने से मैंने पूरे देश में देशा है कि कहीं भी किसी भी पूंत में इस पर गंभीरता से करवाई नहीं हो रही हैं। इसलिए संसद, जो कि सर्वोच्च हैं, उसको हस्तक्षेप करना के लिए फर से पूर्यना करता हूं।

MADAM CHAIRMAN: I shall now put the amendment moved by Shri P.L. Punia to the vote of the House.

The question is:

That in the motion,--

add at the end -

"subject to the modification that the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2010 (Amendment of section 3, etc.), contained in sub-para 3 of para 4 and sub-para 3 of

para 5 of the Seventeenth Report, be referred back to the Committee for reconsideration of their recommendation with regard to the said Bill."

## The motion was adopted.

MADAM CHAIRMAN: Now, I put the motion, with modifications, since the amendment has been adopted.

The question is:

"That this House do agree with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 24 March, 2011 and 4<sup>th</sup> August, 2011, respectively, subject to the modifications that the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2010 (Amendment of section 3, etc.) by Shri P.L. Punia, contained in sub-para 3 of para 4 and sub-para 3 of para 5 of the Seventeenth Report be referred back to the Committee for reconsideration of their recommendation with regard to the said Bill."

The motion was adopted.